Government of India
Ministry of Finance
Department of Economic Affairs

LOK SABHA

STARRED QUESTION No. *193

TO BE ANSWERED ON 6th MAY 2016

WOMEN DIRECTORS IN-LISTED COMPANIES

*193. SHRI BIDYUT BARAN MAHATO: DR. SUNIL BALIRAM GAIKWAD

- (a) whether the Securities and Exchange Board of India has mandated the listed companies to appoint atleast one Women Director on their Board, if so, the response of the Government thereon, company-wise:
- (b) whether a significant number of companies inducted women directors from the promoter families to comply with the rule; and
- (c) if so, the details thereof and the reasons therefor along with the corrective measures taken/being taken by the Government in this regard?

ANSWER

MINISTER OF FINANCE (SHRI ARUN JAITLEY)

(a) to (c): A statement is laid on the Table of the House.

Statement referred to in the reply to LOK SABHA Starred Question no *193(a to c) raised by Shri Bidyut Baran Mahato: Dr. Sunil Baliram Gaikwad, Member of Parliament due reply for 6th May, 2016 regarding "Women Directors in Listed Companies".

(a): Yes, Madam.

Securities and Exchange Board of India (SEBI) has mandated the listed companies to appoint at least one woman director on their boards, applicable with effect from April 01, 2015. Regulation 17 (1) (a) of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 mandates listed companies to appoint at least one woman director on their boards.

The status of compliance by listed companies as on March 31, 2016, as per data provided by the National Stock Exchange (NSE)/Bombay Stock Exchange (BSE) is as under:-

Exchange	Total Companies	Companies which	Companies which
	Listed	have complied	have not complied
NSE	1759	1568	191
BSE	5451	4128	1323

(b) & (c): SEBI has not mandated any requirement for listed companies to report whether a director is a family member of promoter. Accordingly, such details are not available with Stock Exchanges. Further, as per SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, a woman director can be either executive or non-executive or Independent or non-independent director.